

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

CP. No. 108 of 1999  
in  
O.A. No. 967 of 1996

38

New Delhi, this 13th day of September, 1999.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN  
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

B.R. Madan  
R/o C-13 Greater Kailash-I  
New Delhi-110 048. ... Petitioner

(By Advocate: Shri G.D. Bhandari, through  
proxy Shri P.T.S.Murthy

versus

1. Shri Dinesh Chand Gupta  
Director General  
Employees State Insurance Corporation  
Kotla Road  
New Delhi.
2. Dr. Rakesh Chander  
Director  
ESI Hospital Complex  
Basaidarapur  
New Delhi. ... Respondents

(By Advocate: Shri G.R. Nayyar)

O R D E R (Oral)

By Reddy, J.

Learned proxy counsel submits that counsel for the applicant is busy in the High Court. Learned counsel for the respondents however submits that the matter is subjudicata before the Hon'ble High Court and the operation of the order against which the C.P. arises has been stayed by the High Court in CWP.2679/99 by order dated 3.5.99. It is stated, in that order, that on the deposit of an amount of Rs.30,000/- the operation of the impugned order remains stayed.

Open

2. Now counter has been filed before us stating that the amount has been paid by Cheque. It is also submitted that the petitioner also passed away since filing of the C.P. and the Legal Representatives have not been brought on record. The CP, therefore, remains abated.

3. In the circumstances, the C.P. is dismissed.

*Shanta*  
(Mrs. Shanta Shastry)  
Member(A)

*Amijimla Reddy*  
(V. Rajagopla Reddy)  
Vice Chairman(J)

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